

Sl.No	Station	Unit	Cap (MW)
48.	D.P.L. TPS	5	75
		48	4241.5
<b>Central Sector</b>			
1.	Badarpur TPS	1	95
2.	Badarpur TPS	2	95
3.	Badarpur TPS	3	95
SUB TOTAL NTPC		3	285
1.	Chandrapura (DVC) TPS	1	130
2.	Chandrapura (DVC) TPS	2	130
3.	Chandrapura (DVC) TPS	3	130
4.	Durgapur TPS	3	130
5.	Durgapur TPS	4	210
SUB TOTAL DVC		5	730
1.	Neyveli TPS-I	1	50
2.	Neyveli TPS-I	2	50
3.	Neyveli TPS-I	3	50
4.	Neyveli TPS-I	4	50
5.	Neyveli TPS-I	5	50
6.	Neyveli TPS-I	6	50
7.	Neyveli TPS-I	7	100
8.	Neyveli TPS-I	8	100
9.	Neyveli TPS-I	9	100
Sub Total NLC		9	600
SUB TOTAL Central Sector		17	1615
TOTAL		65	5857

**14th Finance Commission's recommendations on Grants to Gram Panchayats**

\*233. PROF. M.V.RAJEEV GOWDA: Will the Minister of PANCHAYATI RAJ be pleased to state:

(a) whether Government concurs with the recommendations of the 14th Finance Commission to give grants only to Gram Panchayats to the exclusion of Zila and Taluk Panchayats in devolution of funds;

- (b) if so, the details and the rationale thereof and if not, the reasons therefor;
- (c) what measures Government intends to take to ensure the viability of Zila and Taluk Panchayats; and
- (d) whether the 14th Finance Commission's recommendations are being implemented?

THE MINISTER OF PANCHAYATI RAJ (SHRI CHAUDHARY BIRENDER SINGH) : (a) and (b) The Fourteenth Finance Commission (FFC) for the award period from 2015 to 2020 has recommended grants to the tune of Rs. 2,00,292.20 crore only to Gram Panchayats constituted under Part IX of the Constitution, for delivering basic services, creation of reliable data base of local bodies' receipts and expenditure through audited accounts and for improvement of own source revenue of the Gram Panchayats. The Commission has recommended that the grants should go only to Gram Panchayats as they are directly responsible for delivery of basic services. The recommendations of the Commission have been accepted in toto by the Government.

(c) All the three tiers of panchayats receive funds from various sources including awards of the Union Finance Commission, State Finance Commissions (SFCs), programmes of Union and State Governments. These Panchayats are also mandated under various laws to generate their own resources through various tax/non-tax measures. Thus the grants received through the Union Finance Commission award are merely an additionality, as the States also have to provide sufficient resources to the Panchayats. The Finance Commission have *inter alia* also observed that "the State Governments are expected to take care of the needs of the Taluk and Zila Panchayats and it is incumbent upon the State Governments to utilise the enhanced fiscal space made available to the States by the FFC on account of higher Devolution from 32% to 42% of the Centre's net tax receipts". Ministry of Panchayati Raj has written to all State Governments that wherever State Finance Commissions are functional, modified Terms of Reference may be issued so that they can take a judicious view on the allocation to be given to the Taluk and Zila Panchayats from the State resources. Where SFCs have submitted their reports, and a final decision has not been taken, Department of Panchayati Raj and Finance Department could work out a suitable solution. In other cases, the possibility of giving special grants to these two tiers may be considered or at least certain schemes could be entrusted to the Intermediate and District Panchayats to make up for reduction in allocation.

(d) The recommendations of the FFC are under implementation. So far the 1st instalment of Basic Grant for Rural Local Bodies has been released to all States and the 2nd instalment of these grants has been released to four States.